

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 116**  
**(IB)-1599(PB)/2019**

**IN THE MATTER OF:**

Botique India Overseas Pvt. Ltd.	....	Applicant/petitioner
Vs.		
Emmar MGF Land Ltd.	....	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Petitioner

Mr. Aditya Parolia, Mr. Piyush Singh, Mr. Kumar Pradyuman, Ms. Aditi Sharma, Advs.

For the Respondent

Mr. Virender Ganda, Sr. Adv. with Mr. Divyam Agarwal, Mr. Arjun Jain, Mr. Daksh Ahluwalia, Ms. Surbhi Singh, Ms. Pallavi Kumar, Advs.

**ORDER**

For order see, CP No. (IB)-513(PB)/2019.

01.10.2019.  
Ritu Sharma